

CP NO. 128(ND)/2015
RT No.12/2016

M/s JST Transformateurs SAS

...Petitioner

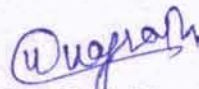
Versus.

M/s JST Stesalit Transformers Pvt. Ltd. & Ors. ...Respondents

Present:- Ms.Nayantara Vohra, Advocate for Petitioner
Mr.Akshay Bhan, Senior Advocate
with Mr.Puneet Singh Bindra and Mr. Saurabh Dalal,
Advocates for respondents No.2 &3.

Learned Senior Counsel for respondents No.2 & 3 submits that he is to file an application under section 45 of the Arbitration and Conciliation Act 1996. Let the properly indexed application be filed in the registry during the course of the day. Copy of the application has been supplied to the learned counsel for the petitioner.

Post the matter to 14.10.2016. Reply to the application be filed at least two days before the date fixed with advance copy to the counsel opposite.



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

September 28, 2016

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